

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 733  
TO BE ANSWERED ON 05.02.2026**

**SOCIAL SECURITY FOR DOMESTIC WORKERS**

**733. MS. SWATI MALIWAL:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether Government proposes to bring a dedicated law and notify rules under the Social Security Code, 2020 to provide legal recognition and social security to domestic workers;**
- (b) if so, the timeline for introducing such legislation and notification of rules and if not, the reasons for continued delay;**
- (c) the number of domestic workers registered on e-Shram portal, State/UT-wise; and**
- (d) the steps being taken to ensure health insurance, accident cover, old-age protection and grievance redressal for domestic workers until a legal framework is in place?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): The Code on Social Security, 2020 has been enforced on 21.11.2025 with the objective to consolidate and simplify the existing social security laws into a single framework and to extend social security coverage to all workers, including organized, unorganized, gig, platform, and self-employed workers, by ensuring universal access to social security benefits, promoting portability of benefits across employments and States, enabling the Central and State Governments to frame appropriate schemes, leveraging technology for efficient delivery, and clearly defining the roles of governments, employers, and aggregators in order to provide comprehensive social protection to the workforce in line with the evolving labour market conditions.**

**Contd..2/-**

**The Ministry has notified draft Code on Social Security (Central) Rules, 2025 on 30.12.2025 framed under the provisions of the Code for inviting objections and suggestions from the stakeholders before finalization.**

**The Government has launched Schemes like Pradhan Mantri Jeevan Jyoti Beema Yojana (PMJJBY) and Pradhan Mantri Suraksha Beema Yojana (PMSBY) for life and disability cover respectively and Pradhan Mantri Shram Yogi Man Dhan Pension Yojana (PM-SYM) for pension to the unorganised workers including domestic workers.**

**Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB-PM-JAY) provides health cover of Rs.5 lakhs per family per year for secondary and tertiary care hospitalization to vulnerable families. These families include unorganized workers including domestic workers as per the defined eligibility.**

**The Ministry of Labour & Employment has launched eShram portal, a National Database of the Unorganised Workers on 26th August, 2021. The main objective of the eShram portal is to create a national database of unorganised workers including migrant workers seeded with Aadhaar, and facilitate delivery under existing Social Security and Welfare Schemes to such workers. It allows an unorganised worker to register himself or herself on the portal on a self- declaration basis. As on 29.01.2026, over 31.49 crore unorganized workers, including over 2.93 crore domestic workers, are registered on eShram.**

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